Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

"That leave be granted to introduce a Guwahati at Imphal.

The motion was adopted

SHRI SHARAD DIGHE: I introduce the

Bill.

15.35 1/2 hrs.

[English]

Bill.

"That leave be granted to introduce a Bill to provide for the establishment of a

permanent Bench of the High Court at Guwahati at Imphal."

EXTRADITION (AMENDMENT) BILL\*

(Amendment of Section 2)

MR. CHAIRMAN: The question is:

The motion was adopted

SHRI YAIMA SINGH YUMNAM: I intro-

CONSTITUTION (SCHEDULED

CASTES) ORDER (AMENDMENT) BILL\*

(Amendment of the Schedule)

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill

further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is: "That leave be granted to introduce a

Bill further to amend the Constitution

(Scheduled Castes) Order, 1950." The motion was adopted

PROF. K.V. THOMAS: I introduce the

15.36 hrs. HIGH COURT AT GUWAHATI

(ESTABLISHMENT OF A PERMANENT BENCH AT IMPHAL) BILL

[English]

SHRI YAIMA SINGH YUMNAM (Inner Manipur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at 15.36 1/2 hrs.

duce the Bill.

[English]

SHRI P.C. THOMAS (Muvattupuzha): I

further to amend the Extradition Act, 1962. MR. CHAIRMAN: The question is:

beg to move for leave to introduce a Bill

"That leave be granted to intro-

Extradition Act, 1962." The motion was adopted

SHRI P.C. THOMAS: I introduce

CONSTITUTION (SCHEDULED CASTS) ORDERS (AMEND-MENT) BILL\*

duce a Bill further to amend the

the Bill.

15.37 hrs.

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to move for leave to introduce a Bill

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